

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 661 of 2019

IN THE MATTER OF:

Anjani Gases, A Sole
Proprietorship Concern

.... Appellant

Vs

B.P. Projects Pvt. Ltd.

.... Respondent

Present:

For Appellant: Mr. Anirudh Wadhwa, Ms. Nitu Podar, Mr. Rohit Sharma and Mr. Keshav Gulati, Advocates.

For Respondent: Appeared but attendance not marked.

ORDER

05.08.2019 Learned Counsel for the Respondent seeks time to file reply. Reply may be filed within 10 days. Rejoinder, if any, may be filed in a week thereof.

List the Appeal 'for hearing' on **9th September, 2019**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)